

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

PRINCIPAL BENCH – COURT NO. – IV

**Excise Appeal No. 51115 of 2019 [SM]**

[Arising out of Order-in-Appeal No.DDN/EXCUS/000/APP/39/2018-19 dated 20.02.2019 passed by the Commissioner, CGST (Appeals), Dehradun]

**M / s. Radha Madhav Corporation Ltd.** **...Appellant**  
Plot No.66, Sector-4, II E Pantnagar-263145.

*VERSUS*

**Commissioner, Customs, Central Excise &**  
**Service Tax, Dehradun** **...Respondent**

**APPEARANCE:**

None appeared for the Appellant  
Mr. Ravi Kapoor, Authorized Representative for the Respondent

**Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING/DECISION: **03.08.2021**

**FINAL ORDER No. 51706/2021**

**RACHNA GUPTA**

None is present for the appellant. Perusal of file shows that except for once there has been no presence either of the appellant in person or through the Counsel. Order dated 8<sup>th</sup> March, 2021 reflects that the Authorized Counsel was contacted by this registry, who pleaded no further instructions. Accordingly, a fresh notice was ordered to be issued to the appellant. Further perusal shows that the notice issued pursuant to the said order stands duly received by the appellant on 24.04.2021 as is apparent from the

track report annexed on the record. Despite the service, the appellant has not marked his presence. In the given circumstances, it would not be inappropriate to hold that appellant is not interested in pursuing the present appeal. The appeal, accordingly, stands dismissed for want of prosecution.

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)**  
**MEMBER (JUDICIAL)**

Anita